

CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH : GUWAHATI-5

O.A. No. 146 of 1997

Date of decision 4.7.97

Shri N.K. Mohan Ram

PETITIONER(S)

Mr. M.K. Choudhury

ADVOCATE FOR THE
PETITIONER(S)

VERSUS

Union of India & Ors.

RESPONDENT(S)

Mr. S. Ali, Sr. C.G.S.C.

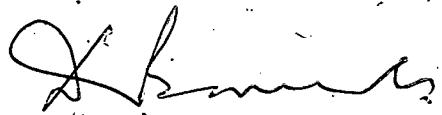
ADVOCATE FOR THE
RESPONDENT(S)

THE HON'BLE JUSTICE D.N. BARUAH, VICE-CHAIRMAN.

THE HON'BLE

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether the Judgement is to be circulated to the other Benches?

Judgement delivered by Hon'ble Vice-Chairman.


9.7.97

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 146 of 1997

Date of Order : This the 4th day of July, 1997.

The Hon'ble Justice Shri D.N.Baruah, Vice-Chairman.

Shri N.K.Mohan Ram,
Son of Mr. N.Krishna Iyengar,
Asstt. Station Director,
Programme Production Centre (N.E.),
Doordarshan,
R.G.Bahooah Road,
Guwahati-781024.

.... Applicant

By Advocate Mr. M.K.Choudhury.

-versus-

1. Union of India, through the Secretary, Ministry of Information and Broadcasting, Shastri Bhawan, Dr. Rajendra Prasad Road, New Delhi-110001.
2. The Director General, Doordarshan Kendra, Mandi House, Copernicus Marg, New Delhi-110001

.... Respondents

By Advocate Mr. S.Ali, Sr. C.G.S.C.

O R D E R

BARUAH J. (V.C.).

This application has been filed against annexure 6 order of transfer passed by the 2nd Respondent, the Director General, Doordarshan. The grievance of the applicant is that he has been serving for two years in North Eastern Region. As per the policy of transfer of Doordarshan, Ministry of Information and Broadcasting, if an employee serves in the

.... Cond.

North Eastern Region for two years he is entitled to get an order of transfer to a place of his choice. It is submitted that there is Presidential order to that effect. The applicant had declared his choice of posting in the city of Bangalore. The respondents however did not consider this. Hence the present application.

2. Heard Mr. M.K.Choudhury, learned counsel appearing on behalf of the applicant and Mr. S.Ali, learned Sr. C.G.S.C.

3. Mr. Choudhury submits that the authority contrary to the rules regarding transfer, transferred the applicant to Gulbarge against his will. Mr. Choudhury further submits that he had submitted a representation to the authority to allow him to join at Doordarshan Kendra, Bangalore. The said representation is still pending.

4. Mr. S.Ali, submits that the application has no merit and it deserves summarily dismissal. However, he has no objection if the matter is sent back for consideration of the representation submitted by the application.

5. Considering all these, I dispose of this application with a direction to the 2nd Respondents - the Director General, Doordarshan, Mandi House, New Delhi to consider his representation (Annexure 3A) as per the transfer policy of Doordarshan Kendra, Ministry of Information and Broadcasting within a period of one month from today. Meanwhile the order of transfer shall not be given effect to. The applicant may also file a fresh representation within 7 days from today, if so advised. If such representation is filed within the period mentioned the same shall also be considered alongwith his earlier representation.

..... Contd.

Considering the facts and circumstances of the case
I make no order as to costs.



(D.N. BARUAH)
Vice-Chairman

trd